

ITEM NO.27

COURT NO.13

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1278/2023

RAVINDRA SINGH & ORS.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

[ONLY I.A. NO. 202660/2026 IN CrI.A. No. 1278/2023 IS LISTED UNDER THIS ITEM]

IA No. 202660/2026 - GRANT OF BAIL

Date : 04-08-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA
HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR

For Appellant(s) :

Mr. Niranjan Sahu, AOR
Mrs. Prabhati Nayak, Adv.
Mr. Aayush Kumar, Adv.

Ms. Charu Ambwani, AOR
Mr. Jagjit Singh Chhabra, AOR

For Respondent(s) :

Mr. Rana Mukherjee, Sr. Adv.
Mr. Ankit Goel, AOR
Mr. Mayank Tiwari, Adv.

Ms. Abha R. Sharma, AOR

Mr. Babul Kumar, Adv.
Mr. G.n.s. Bundela, Adv.
Mr. Arularasan S, Adv.
Ms. Anupma, AOR

UPON hearing the counsel the Court made the following

O R D E R

1. Two weeks time is granted to file counter/ reply to the application (IA No. 202660/2026) seeking bail.

2. Application (223643/2026) seeking impleadment/ intervention is allowed.
3. Cause title be amended accordingly.
4. Post the matter after two weeks.

(NISHA KHULBEY)
COURT MASTER(SH)

(AKSHAY KUMAR BHORIA)
COURT MASTER(NSH)